

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-3300/2002

New Delhi this the 9th day of January, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. P.S. Antriwala,
Retired Chief Controller,
Central Railway,
Bhopal.

..... Applicant

(through Mrs. Meenu Mainee, proxy for Sh.B.S.
Mainee, Advocate)

versus

1. Union of India through
the General Manager,
Central Railway,
Mumbai CST.

2. The Divl. Railway Manager,
Central Railway,
Bhopal.

..... Respondents

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. When the matter came up for admission today, learned proxy counsel for applicant's counsel submitted that the applicant P.S. Antriwala retired as Chief Controller Central Railway on 31.01.1992 and that he is aggrieved by the non-payment of interest on an amount of Rs. 31,768/- which was received by him on account of difference of stepping up of pay and has submitted several representations after his retirement and the last one is dated 30.10.2001 (Annexure A-10). She also submits that till now there is no reply or response from the respondents to the said representations. She prays that the OA may be disposed



of at the admission stage itself with direction to the respondents to dispose of the representations submitted by the applicant within a particular time frame to be fixed by the Court with liberty to approach this Tribunal again if any grievance survives thereafter. She also prays that the grounds mentioned in the OA may also be treated by the respondents as additional grounds while disposing of the representations.

3. On hearing the learned counsel for applicant and on a perusal of the OA and the material papers and documents placed on record, the OA is being disposed of at the admission stage itself with the following directions:-

- (i) Respondents are directed to consider all the representations submitted by the applicant after his retirement on their merits treating the grounds taken by the applicant in the present OA also as additional grounds and in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same by a detailed and speaking order in accordance with law within two months from the date of receipt of a copy of this order under intimation to the applicant.

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(ii) If any grievance survives further thereafter the applicant is granted liberty to approach this Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.

(iii) Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

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